Action Taken Report in compliance of order dated 08/01/2024 issued by Hon'ble National Green Tribunal in the matter of O.A No. 154/2023 (CZ) (Navendu Mishra Vs Municipal Council of Seoni (M.P.) & Ors)

Hon'ble National Green Tribunal, Central Bench, Bhopal has issued the following direction on order dated 08/01/2024 in the matter of O.A No. 154/2023 (C.Z) Navendu Mishra Vs Municipal Council of Seoni (M.P.) & Ors: -

1. *We direct the respondent to strictly comply Section 4 of the wetland rules and to ensure that there will not be any encroachment on wetland, there will not be any construction activities, discharge of untreated water or throwing of the garbage or solid waste or plastic waste in the water body/wetland.*
2. *The report reveals that there are serious violations of environmental rules, the water is totally drained out by the use of pumps, nallah/drainage system has been diverted towards the wetland, contaminating the water quality and without the sanction and approval according to the rules, the Municipal Corporation has acted in violation of notification dated 26.09.2017 violating the Wetland Rules. Accordingly, the State Pollution Control Board is further directed to communicate the Municipal Corporation to immediately take necessary action and strictly observe Rule 4 and prohibit immediately the prohibited categories of constructions and activities as provided in Section 4 of the Wetland Rules and State Pollution Control Board is further directed to calculate the environmental compensation and realise according to rules and to submit further action taken report before this Tribunal within three weeks.*
3. *Further action taken report by the authorities/State Pollution Control Board be filed before the next date of listing. Municipal Corporation is directed to submit under what authority they were acting in violation of environmental rules.*

In compliance with the directions issued by the Hon'ble NGT dated 08/01/2024, the following actions have been taken by the MPPCB: -

Action taken by the MPPCB: -

- MPPCB has directed to the CMO Seoni, to submit a comprehensive report detailing the actions taken to ensure compliance with the orders of the Honorable National Green Tribunal (NGT). **Annexure 1**

- Disrtict Magistrate Seoni has directed to Chief Municipal officer Seoni for stop of all the ongoing construction activities at Dal Sagar Lake. Copy of the communication letter is enclosed as **Annexure 2.**

- The Seoni Municipal Council has initiated measures to prevent the discharge of untreated sewage into Dal Sagar Lake. As of now, there is no untreated sewage flowing into the lake and all the construction activities have been stopped. Copy of letter is enclosed as. **Annexure 3**

- MPPCB has imposed the environmental compensation, amounting Rs 480 Lakhs for disposal of untreated waste water into the water body. As per the order issued in the O.A. 606/2018. Which is not deposit by Municipal council Seoni so far. Copy of the letter is enclosed with **Annexure 4**.

- There are no explicit guidelines, statistical tools, or statutory provisions available for scientifically determining the amount of environmental compensation in such instances i.e. violation of Section 4 of the Wetland Rules.

- The Honorable National Green Tribunal issued the following directives in a similar case bearing the reference O.A. 74/2022 (CZ), involving Mr. Rashid Noor Khan versus BMC and others, concerning environmental compensation.

  45. *We direct the respondent to strictly comply Section 4 of the wetland rules and to ensure that there will not be any encroachment on wetland, there will not be any construction activities, discharge of untreated water or throwing of the garbage or solid waste or plastic waste in the water body/wetland.*
  46. *In such matters, we find that real damage to ecology and environment with scientific precision is difficult to ascertain. It is further difficult to measure it very accurately in terms of money. However, this Tribunal is under Statutory duty to seek restoration of degraded environment by applying principal of 'Polluter Pays' and if necessary, can ascertain and assess the*

damage in terms of money. In assessing environmental compensation, objective consideration involving some element of subjective satisfaction, due to very nature of functions to be performed by this Tribunal, have to be followed. In the entirety of the facts of this case, in our view, an interim compensation of Rs. One Crore should be directed to be paid by respondent 1 which shall be utilized for restoration of ecology and environment and if any further amount is required, the same later on can be demanded and realised by MPPCB from BMC.

47. *In view of the above discussion, OA is hereby allowed. Respondents, and in particular respondent 1, is restrained from going ahead with raising of any permanent construction over the site in question. RCC pillars, to the extent construction has already been raised, shall be demolished within one month from today. Since permanent construction at the prohibited site has caused damage to the site and requires restoration of the site as also restoration of the ecology and remediation of damage already done to environment, we impose inter-alia environmental compensation of Rs. One Crore upon respondent 1 i.e., BMC which it shall deposit within three months with MPPCB. The said amount of environmental compensation shall be utilized/spent for restoration of the site in question as it originally was and also for restoration of ecology and environment by preparing a plan. The said plan shall be prepared by a Joint Committee of CPCB, MPPCB, Integrated Regional Office, MoEF&CC and Collector, Bhopal within two months.*

48. *The amount of environment compensation deposited by respondent 1 shall be spent within six months of preparation of plan, for restoration of the site and ecology/environment.*

49. *If the expenses for restoration are more than Rs. One Crore, it will be open to MPPCB to raise demand of such additional amount of environmental compensation from BMC and the same shall be paid by BMC within one month of raising of demand. If the amount of interim compensation of Rs. One Crore, exceeds the actual expenses, the balance amount shall be utilised for maintenance and cleanliness of Bhopal Lake i.e., Bhoj Wetland.*

- Hence, an additional environmental compensation, as deemed appropriate by the Honorable National Green Tribunal, keeping in the view of financial status of the Municipal Council may be imposed for violation of Wetland rules 2017.

Alok Kumar Jain
(Regional Officer, M.P.P.C.B.)

क्षेत्रीय कार्यालय,
म.प्र. प्रदूषण नियंत्रण बोर्ड,
स्कीम नं0 5,प्लाट नं.455/456, विजयनगर, जबलपुर–482002
Phone & Fax-0761-4042780 E-Mail romppcbjbp@rediffmail.com

क्रमांक–2573–/क्षे.का/प्रनिबो/2024 जबलपुर,दिनांक–11/1/24

प्रति,

मुख्य नगर पालिका अधिकारी,
नगर पालिका सिवनी
जिला सिवनी (म0प्र0)

विषय :– माननीय राष्ट्रीय हरित अधिकरण प्रकरण कमांक 154/2023 आदेश दिनांक 08/01/2024 बाबत् ।

संदर्भ :– 1) बोर्ड मुख्यालय का पत्र कमांक 3187 दिनांक 03/11/2023.
2) इस कार्यालय का पत्र कमांक 2331 दिनांक 24/11/2023.
3) इस कार्यालय का पत्र कमांक 2345 दिनांक 28/11/2023.
4) इस कार्यालय का पत्र कमांक 236 दिनांक 01/12/2023.

––00––

उपरोक्त विषयांतर्गत लेख है, कि माननीय राष्ट्रीय हरित अधिकरण प्रकरण के आदेशानुसार नगर पालिका सिवनी द्वारा **wetland Rule 4** के **section 4(2)** का उल्लंघन पाया गया है।

कृपया इस संबंध में तत्काल दल सागर झील के निर्माण कार्य को स्थगित रखें। इस संबंध में आपके द्वारा की गई कार्यवाही का प्रतिवेदन इस कार्यालय को 7 दिवस के भीतर उपलब्ध कराने का कष्ट करें।

संलग्नक–उपरोक्तानुसार

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड

पृ0 क्रमांक/2574/क्षेका/प्रनिबो/2024 जबलपुर, दिनांक 11/1/24

प्रतिलिपि :–

कलेक्टर महोदय, जिला सिवनी की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(आलोक कुमार जैन)
क्षेत्रीय अधिकारी
म0प्र0 प्रदूषण नियंत्रण बोर्ड

Annexure 2 5

(का.) 07692-220444
(नि.) 07692-220301
(फैक्स) 07692-220900

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, सिवनी (म.प्र.)

अति-महत्वपूर्ण/समय-सीमा

क्रमांक/326 /सि0सूट/2024 सिवनी, दिनांक 12/01/2024

प्रति,

मुख्य नगरपालिका अधिकारी,
नगर पालिका परिषद् सिवनी
जिला-सिवनी

विषयः- माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल द्वारा मूल आवेदन क्रमांक 154/2023 (CZ) में पारित आदेश दिनांक 08.01.2024 का पालन सुनिश्चित किये जाने बाबत्।

संदर्भः- माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल में पारित आदेश दिनांक 08.01.2024

उपरोक्त विषयांतर्गत माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल द्वारा मूल आवेदन क्रमांक 154/2023(CZ) श्री नवेन्दु मिश्रा विरूद्ध नगर पालिका परिषद सिवनी म0प्र0 एवं अन्य में पारित आदेश दिनांक 08/01/2024 की कंडिका 7 में दिए गए निर्देशानुसार नगरपालिका सिवनी को दलसागर सिवनी के परिप्रेक्ष्य में Wetland (Protection and Management) Rules 2017 की धारा-4 का पालन किये जाने एवं दल सागर तालाव में किये गये निर्माण कार्य, अतिक्रमण पर रोक एवं अनुपचारित पानी के बहाव, कचरे, ठोस एवं प्लास्टिक अपशिष्ट के प्रवेश पर तत्काल रोक लगाये जाने के आदेश पारित किये गये हैं।

अतः निर्देशित किया जाता है कि माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल के प्रकरण में पारित आदेश दिनांक 08.01.2024 के निर्देशों का समयावधि में क्रियान्वयन करते हुए की गयी कार्यवाही से माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल, अद्योहस्ताक्षरकर्ता एवं क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड जबलपुर को प्रतिवेदन प्रेषित किया जाना सुनिश्चित करें

सलंग्नः- माननीय न्यायालय द्वारा पारित आदेश की प्रति

(क्षितिज सिंघल)
कलेक्टर
सिवनी

पृ0क्रमांक/326 A/सि0सूट/2024 सिवनी, दिनांक- 12/01/2024

प्रतिलिपिः-

1. माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल की ओर उनके आदेश दिनांक 08.01.2024 के पालन में सूचनार्थ प्रेषित।
2. कमिश्नर, जबलपुर संभाग, जबलपुर की ओर सूचनार्थ प्रेषित।
3. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड जबलपुर की ओर लेख है कि माननीय न्यायालय राष्ट्रीय हरित अधिकरण, मध्य क्षेत्रीय न्यायपीठ भोपाल द्वारा पारित आदेश दिनांक 08.01.2024 अनुसार कार्यवाही करते हुए की गई कार्यवाही का दिनांक 30/01/2024 के पूर्व प्रतिवेदन माननीय एन.जी.टी. को प्रेषित करना सुनिश्चित करें।
4. परियोजना अधिकारी, जिला शहरी विकास अभिकरण सिवनी की ओर पारित आदेशानुसार आवश्यक कार्यवाही कर पालन प्रतिवेदन इस कार्यालय एवं प्रदूषण नियंत्रण बोर्ड को प्रस्तुत करें।

कलेक्टर
सिवनी

Scanned with OKEN Scanner

Annexure 3

कार्यालय मुख्य नगर पालिका अधिकारी,
नगर पालिका परिषद, जिला-सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला-सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in Phone : 07692221361

क्रमांक 4768 / न.पा.प. / 2024 सिवनी,दिनांक 03/01 / 2024

प्रति

क्षेत्रीय अधिकारी महोदय,
म.प्र. प्रदूषण नियंत्रण बोर्ड
विजय नगर, जबलपुर (म.प्र.)

विषय :- दूषित जल का निस्सारण स्थानीय तालाब (दलसागर तालाब) में करने के कारण, कारण बताओं सूचना पत्र।

संदर्भ :- आपका पत्र क्रमांक / 2345 / क्षे.का. / प्रनिवो / 2023 जबलपुर दिनांक 28 / 11 / 2023

------00------

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि आपके द्वारा अवगत कराया गया कि दिनांक 23 / 11 / 2023 को नगर पालिका क्षेत्र स्थित दलसागर तालाब के निरीक्षण मे सिवनी क्षेत्र का दूषित जल बिना उपचार सीधे दलसागर तालाब में निस्सारित किया जा रहा है। इस संदर्भ में विदित है कि दलसागर तालाब के पूर्वी दिशा में स्थित बडे नाले के ऊपर व्याप्त अतिक्रमण को हटाये जाने की स्थिति में नाला क्षतिग्रस्त एवं अवरूद्ध हो गया था। जिसके कारण आपके निरीक्षण के दौरान दूषित जल खाली दलसागर तालाब में पहुंच रहा था। वर्तमान में दलसागर तालाब के सौन्दर्यीकरण हेतु शासन की झीलों एवं तालाब के संरक्षण एवं विकास योजना अंतर्गत फुट ब्रिज निर्माण कार्य (लागत 1.40 करोड) प्रगतिरत है तथा दलसागर तालाब के टापू पर राजा दलपत शाह की प्रतिमा स्थापना का कार्य प्रारंभ है इसके साथ साथ शासन की मुख्यमंत्री नगरीय अधोसंरचना निर्माण योजना के अंतर्गत साउड सिस्टम एण्ड म्युजिकल फाउटेंन का कार्य कराये जाने की निविदा प्रक्रिया पूर्ण की जा चुकी है।

वर्तमान में पूर्ववत क्षतिग्रस्त नाला का अस्थाई रूप से साफ-सफाई कार्य कराया जाकर जीर्णोद्धार कर सुधार कार्य करवाया जा चुका है जिससे कि दूषित जल तालाब में न जाये इसके साथ-साथ उक्त नाले का नवीन रूप से निर्माण कार्य कराये जाने हेतु निविदा प्रक्रिया पूर्ण कर ली गई है। अतः दलसागर तालाब को सुंदर एवं स्वच्छ बनाये जाने हेतु उल्लेखित कार्य प्रगति पर है। कार्य पूर्णता उपरांत वर्षा ऋतु के पूर्व दलसागर तालाब की वनास्पति एवं सिल्ट की साफ-सफाई कर निकाय स्तर पर प्रस्तावित बोरिंग (ट्यूब बेल) कराये जाकर एवं बरसात के स्वच्छ एवं साफ जल से भराव किया जावेगा। तदानुसार अद्यतन स्थिति में दलसागर तालाब में किसी भी प्रकार दूषित जल समाहित नहीं हो रहा है।

अतः प्रति उत्तर आपकी ओर सादर प्रेषित है।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

क्रमांक 4769 / न.पा.प. / 2024 सिवनी,दिनांक 03/01 / 2024

प्रतिलिपि :-

1. कलेक्टर महोदय, जिला सिवनी की ओर सादर सूचनार्थ सम्प्रेषित।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

कार्यालय मुख्य नगर पालिका अधिकारी,
नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in
Phone : 07692221301

क्रमांक 4979 / न.पा.प. / 2024 सिवनी,दिनांक 16 /01 / 2024

प्रति,

क्षेत्रीय अधिकारी
म.प्र. प्रदूषण नियंत्रण बोर्ड
जबलपुर (म.प्र.)

विषय :– माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 154/2023 आदेश दिनांक 08/01/2024 के संबंध में।

संदर्भ :– क्षेत्रीय कार्यालय म.प्र. प्रदूषण नियंत्रण बोर्ड, का पत्र क्रमांक/2573/क्षे.का./प्र.नि.यो./2024 दि जबलपुर दिनांक 11/01/2023

------00------

उपरोक्त विषयांतर्गत संदर्भित पत्र के तारतम्य में लेख है कि दलसागर तालाव झील में निर्माण कार्य के संवंध में विन्दूवार जानकारी निम्नानुसार है :–

1. नगर पालिका द्वारा कार्यालयीन पत्र क्रमांक/4890/न.पा.प./2023–24 दिनांक 11/01/2024 ठेकेदार श्री राहुल जैन को कार्य बंद करने हेतु पत्र जारी किया गया। ठेकेदार द्वारा पत्र के परिपालन में कार्य को बंद कर दिया गया है। वर्तमान में कार्य पूर्णतः बंद है।
2. दलसागर तालाव में रैन बसैरा के पास से जो गंदे पानी की आवक तालाव में आ रही थी उसे पूर्व में ही पूर्णतः बंद किया जा चुका है।
3. दलसागर तालाब में कचरा, प्लास्टिक एवं घास की सफाई का कार्य जारी है साथ ही तालाव को जो भाग सूखा है उसमें डिसेल्टिंग का कार्य किया जा रहा है।

अतः जानकारी आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्न :– राहुल जैन को प्रेषित पत्र की छायाप्रति।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

क्रमांक 4979(A)/न.पा.प./2024 सिवनी,दिनांक 16 /01/ 2024

प्रतिलिपि :–

1. श्रीमान कलेक्टर महोदय, सिवनी जिला सिवनी की ओर सूचनार्थ सादर सम्प्रेषित।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

Scanned with OKEN Scanner

कायालय मुख्य नगर पालिका अधिकारी,
नगर पालिका परिषद, जिला–सिवनी (म.प्र.)
नगर पालिका चौराहा, एन.एच.7 मार्ग, जिला–सिवनी (म.प्र.) 480661
Email Id : cmoseoni@mpurban.gov.in
Phone : 07692221301

क्रमांक 4890 / न.पा.प. / 2023–24

सिवनी,दिनांक 11 / 01 / 2024

प्रति

श्री राहुल जैन
ठेकेदार वार्ड क्रमांक 10 लखनादौन
जिला–सिवनी (म.प्र.)

विषय :– प्रदूषण नियंत्रण वोर्ड जबलपुर के द्वारा पारित आदेश के परिपालन में दलसागर तालाव टापू का सौन्दर्यीकरण एवं फुट ब्रिज निर्माण कार्य वंद रखे जाने बावद्।

संदर्भ :– कार्यालयीन कार्य आदेश क्रमांक / 819 / लो.क.शा. / न.पा.प. / 2023 सिवनी दिनांक 23 / 05 / 2023 नोटिस पत्र क्रं.4833 / लो.क.शा. / न.पा.प. / 2024 सिवनी दिनांक 08 / 01 / 2024

------00------

उपरोक्त विषयांतर्गत संदर्भित कार्य आदेश एवं नोटिस पत्र के तारतम्य में सूचित किया जाता है कि वर्तमान में प्रदूषण नियंत्रण बोर्ड जबलपुर के द्वारा पारित आदेश के परिपालन में दलसागर तालाव टापू का सौन्दर्यीकरण एवं फुट ब्रिज निर्माण कार्य दिनांक आगामी आदेश तक बंद रखा जाना सुनिश्चित करें।

अतः सूचना पावे।

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

12/01/24

क्रमांक 4890A / न.पा.प. / 2023–24

सिवनी,दिनांक 11 / 01 / 2024

प्रतिलिपि :–

1. श्रीमान कलेक्टर महोदय, जिला सिवनी की की ओर सादर सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी महोदय,म.प्र. प्रदूषण नियंत्रण बोर्ड विजय नगर, जबलपुर (म.प्र.) की ओर सूचनार्थ प्रेषित।
3. श्रीमान अध्यक्ष महोदय, नगर पालिका परिषद सिवनी की ओर सादर सूचनार्थ प्रेषित।
4. श्री संतोष कुमार तिवारी, प्रभारी सहा.यंत्री / दीपक उईके उपयंत्री न.पा.प. सिवनी की ओर सूचनार्थ प्रेषित।

O/C

मुख्य नगर पालिका अधिकारी
नगर पालिका परिषद, सिवनी

Scanned with OKEN Scanner

Speed Post

Annexure 4

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

No. 2661 /ROPCB/2023 Bhopal, Date: / /2023 24/1/24

To,

The Chief Municipal Officer
Nagar Palika Seoni
Dist.- Seoni

Sub-Execution of Direction passed by Hon'ble National Green Tribunal imposing Environmental Compensation for the period 01/01/2022 to 31/10/2023 due to violation of the provision of Solid Waste Management Rules 2016 U/s 5 of Environment (Protection) Act 1986

Ref- 1- NGT orders dated 25/02/2020, 28/02/2020 & 14/12/2020 in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016"
2-Head office order No. 198/Legal/PCB/2023 Bhopal dated 11/08/2023
3-Hon'ble NGT Case No. 154/2023 order dated 20/10/2023
4- This office Letter No. 233 Dated 24/11/2023

WHEREAS, MP Pollution Control Board (MPPCB) is a statutory body constituted under section 4 of the Water (Prevention & Control of Pollution) Act, 1974 and has been entrusted with the responsibilities of enforcement of the Environment Laws prevailing in the state.

WHEREAS the M.P. Pollution Control Board Bhopal has authorized to Regional Officer, MPPCB vide Office Order No. 198 Dated 11/08/2023 for imposing Environmental Compensation.

WHEREAS, you are the Nagar Palika Parishad and it is the mandatory duty of Urban Local Bodies/Cantonment Board to comply with the Solid Waste Management Rules 2016 as well management & treatment of sewage of the town & to protect the natural water bodies from pollution as per provision of Water (Prevention & Control of Pollution) Act 1974

WHEREAS you are discharging untreated sewage from town into Wainganga River which is violation of section 24 of Water (Prevention & Control of Pollution) Act 1974.

WHEREAS you have not obtained authorization as per the provision of Solid waste Management Rules 2016 from the MPPCB.

WHEREAS during inspection dated 23.11.2023, it was found that one drain has been temporarily diverted into the Dal Sagar Lake since July 2023, as Diversion work of drains is in progress.

WHEREAS in OA No. 606/2018 "Compliance of Municipal Solid Waste Management Rules 2016" and other environment issues. Hon'ble National Green Tribunal Principal Bench. New Delhi has directed on 17/01/2020 & 25/02/2020 that: -

MADHYA PRADESH POLLUTION CONTROL BOARD
Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

1- *After 31/03/2020 failure to comply with Rules 22 of SWM Rules from serial No. 1 to 10 every local body shall be liable to pay compensation at the rate of Rs. 10 Lakh per month per local body for population at between 5 lakh and 10 Lakh and Rs. 1 Lakh Per month per other local body from 01/04/2020 till compliance.*
2- *Continued failure of every local body on the subject of commencing the work of legacy waste sites remediation from 01/04/2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 Lakh per month local body for population of above 10 Lakha and 1 Lakh per month per other local body.*
3- *Commencement of settling up to STPs by 31/03/2020- compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
4- *Commencement of settling up to STPs by 31/03/2021- compensation in payable for failure to do so at the rate of Rs. 10 Lakh per month per STP by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2021*
5- *Interims measures for phytoremediation/bioremediation etc. in respect of 100% sewage to reduce the pollution load on recipient water bodies shall be undertaken by 31/03/2020. Compensation in payable for failure to do so at the rate of Rs. 5 Lakh per month per drain by concerned local bodies/State (in terms of orders dated 28/08/2019 in OA No. 593/2017 and 06/12/2019 in O.A. No. 673/2018) w.e.f. 01/04/2020)*

WHEREAS State PCB has been directed by NGT vide order dated 28/02/2020 to assess and recover the amount of compensation liable to be paid by the Urban Local Bodies on the basis of above criteria.

WHEREAS NGT vide its order dated 14/12/2020 has extended the time line for levy of compensation from 01/04/2020 to 01/07/2020.

And where as Hon'ble NGT vide its order dated 10/01/2020 has directed in Para 36 (a) that *"if the local bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring local bodies"*

WHEREAS there is no change in ground reality as observed during inspection done by our officer's time to time in past.

WHEREAS Hon'ble NGT has issued order dated 08/01/2024 in Case No. 154/2023. *"The State Pollution Control Board is further directed to calculate the Environmental compensation and realize according to rules"*

WHEREAS as per report of the site inspection dated 23/11/2023 carried by the MPPCB you have not complied with the tasks and timelines given by Hon'ble NGT therefore you are liable to pay environmental compensation for the period of 01/01/2022 to 31/10/2023 for two drains meeting into River Wainganga and for the period of 01/07/2023 to 31/10/2023 for the one drain meeting into Dal Sagar Lake respectively. Details of the ECimposed by Board are as follow: -

MADHYA PRADESH POLLUTION CONTROL BOARD

Scheme No. 05 Plot No. 455/456, Vijay Nagar, Jabalpur
Phone (0761)-4042780, E-mail: romppcbjbp@rediffmail.com

ULB Name	District	Non-Compliance						Total Rs. In lakh
		Rules 22 of SWM Rules 2016		Bioremediation of Drains		Commencement of STP installation		
		S. No of non-compliance	Compensation (Rs. In Lakh)	No of Drain	Compensation in Rs.	No of STPs	Compensation (Rs. In Lakh)	
Seoni	Seoni	2,4,10	NA	02 1)Moti Nala meeting into Wainganga River 2)Mudra Nala meeting into Wainganga River	NA	02	440	480
Seoni	Seoni	2,4,10	NA	01 Drain meeting into Dal Sagar Lake (from July 2023)	NA	01	40	

WHEREAS till date no reply of above referred notice dated 28/11/2023 has been received from your end.

Your are Hereby directed to pay Environmental Compensation of Rs. 480 Lakh of above direction. The Amount shall be deposited in the following account. :-

Bank of Branch	Punjab National Bank
Account No.	6310001200000043
Beneficiary Name	Member Secretary
IFSC Code	PUNB0631000

AMD in case of failure, action is liable to be initiated against your under relevant Acts/ Provisions.

For and on behalf of MPPCB

(Alok Kumar Jain)
Regional Officer

Endt.No.:-2662 /HOPCB/2023 **Jabalpur, Date: 24/1/24**

Copy to:-

1- Member Secretary, M.P. Pollution Control Board Bhopal for information.
2- The District Collector, Seonifor information and necessary action.
3- Direction (Environment) Legal Section, M.P. Pollution Control Board Bhopal for information.

(Alok Kumar Jain)
Regional Officer

O/c